

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH

AT HYDERABAD

O.A. NO.354/95

Between:

Date of Order: 20.3.95.

S.Krishna Hari

...Applicant.

And

1. The Sub Divisional Officer,  
Kamareddy.
2. The Telecom District Engineer,  
Nizamabad.
3. The Chief General Manager,  
Telecommunication,  
Deorsanchar Bhavan,  
Hyderabad.

...Respondents.

Counsel for the Applicant : Mr.K.Venkateswar Rao

Counsel for the Respondents : Mr.N.R.Devraj, Sr.CGSC.

CORAM:

THE HON'BLE SHRI A.V.HARIDASAN : MEMBER (J)

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

contd...

(25)

-2-

O.A. 354/95.

Dt. of Decision : 20-03-95.

ORDER

¶ As per Hon'ble Shri A.V. Haridasan, Member (Judl.). ¶

The applicant who has rendered service as a Casual Mazdoor intermittently from 21-06-1984 to 28-07-1987 and 01-12-1988 to 30-04-1989 is aggrieved by the fact that the respondents are not considering for re-engagement and has therefore filed this application for a declaration that the action of the respondents in not giving him work is illegal, arbitrary and violative of the Article 14 and 16 of the Constitution of India. When the application came up for hearing on admission, the learned counsel for the applicant Shri K. Venkateswara Rao states that the applicant would be satisfied if the respondents are directed to consider the applicant's case for re-engagement in preference to outsiders as and when there is work. The learned counsel for the respondents Shri N.R. Devaraj states that the respondents have no objection in considering the case of the applicant for re-engagement as and when work is available in preference to outsiders.

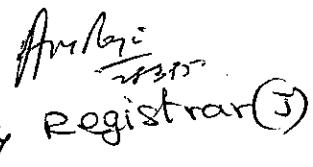
2. In the result the application is disposed of at the admission stage itself directing the respondents to re-engage the applicant as and when work is available in preference to freshers and outsiders.

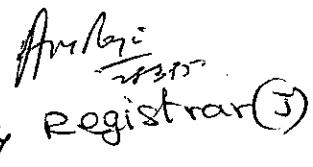
3. In pursuance of this order the presently employed persons will not be retrenched. No order as to costs.

  
(R. Rangarajan)  
Member (Admn.)

  
(A.V. Haridasan)  
Member (Judl.)

Dated : The 20th March 1995.  
(Dictated in Open Court)

  
Deputy Registrar (J)

  
Amulya  
contd....

  
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TYPED BY  
CHECKED BY

COMPARED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH

THE HON'BLE MR.A.V.HARIDASAN : MEMBER (J)

AND  
R.RANGARAJAN  
THE HON'BLE MR.A.B.GORTHI : MEMBER (A)

DATED

01-03-1995

ORDER/JUDGEMENT.

M.A/R.P/C.P.No.

in  
O.A.NO. 354/95

Admitted and Interim directions  
issued

Allowed

Disposed of with Directions

Dismissed

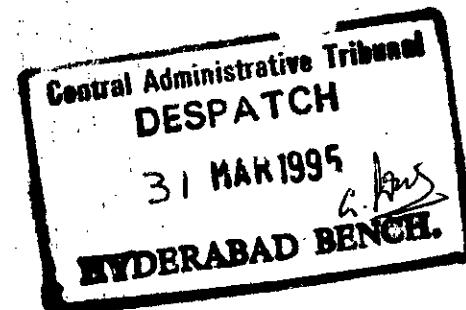
Dismissed as withdrawn

Dismissed for Default.

Rejected/Ordered

No order as to costs.

YLKR



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Jas